

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

INDEX

O.A/T.A No. 156/2006

R.A/C.P No.....

E.P/M.A No. 128/06 (O.A 156/06)

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SECTION OFFICER (Judl.)

Halila
24/10/17

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH:

ORDERS SHEET

1. Original Application No. 156/06
2. Misc Petition No. /
3. Contempt Petition No. /
4. Review Application No. /

Applicant(S) Jam Mongsong Saengma

Respondant(S) L.O. G. Sons

Advocate for the Applicant(S) ... Mr. B.C. Pathak
... Mr. B. Pathak...

Advocate for the Respondant(S) ... C.G.S.C......

Notes of the Registry	Date	Order of the Tribunal
This application is in form is filed in blocks 50/- e. g. 100, 200, 300 266.324.180 20.6.06..... SAC L. Registrar P.M.	23.6.2006	Present: The Hon'ble Shri K.V. Sachidanandan Vice-Chairman. This application has been filed by the applicant praying for a direction upon the respondents to consider his case for compassionate appointment. Applicant's father died in harness on 24.12.2005. According to him, he has made application in the prescribed format for compassionate appointment on 4.4.2006, which has not yet been considered. Aggrieved by the said inaction, applicant has filed this O.A. seeking the following reliefs:-
Steps not taken		
		"8.1 to consider the case of the applicant for appointment on compassionate ground under the scheme of the Govt. of India in any Group D post;
		8.2 or in case there is no immediate available vacancy to accommodate the applicant for appointment on compassionate ground, the applicant be allotted any casual work as suitable to the eligible criteria for the applicant;
		8.3 or may pass order for any other relief to which the applicant is found entitled to under the facts an circumstances of the case."

Contd. P/2

Contd.

23.6.2006

When 'the' matter came up for admission, Mr. B. Pathak, learned counsel for the applicant is present and Mr. G. Baishya, learned Sr.C.G.S.C. represented the respondents. Counsel for the applicant submits that applicant is the eldest son of the deceased person and he has altogether six brothers and sisters besides his widow mother and since all his brothers are minors and he is the only person capable of taking care of the family. Counsel submits that he will be satisfied if a direction is issued to the third respondent to consider and dispose of his application dated 4.4.2006 within a time frame with utmost sympathy. Learned Sr.C.G.S.C. submits that if that will suffice the ends of justice, he has no objection in adopting such course of action.

Accordingly, this Tribunal directs the 3rd respondent or any other competent authority to consider and dispose of the applicant's application dated 4.4.2006 for compassionate appointment with due application of mind and pass appropriate orders communicating the same to the applicant within a time frame of three months from the receipt of the copy of this order. In the meantime, if the applicant is so willing, he is at liberty to file fresh application.

The O.A. is disposed of as above at the admission stage itself. No order as to costs.

29.6.06
Copy of the order
handed over to the
L/Advocates for
the parties

bb

Vice-Chairman

केन्द्रीय प्रशासनिक न्यायालय
Central Administrative Tribunal

22 JUNE 2006

Guwahati Bench
Guwahati Bench

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH : AT GUWAHATI

O.A. No. 156 /2006

Jems Mangsang Sangma Applicant
-versus-
Union of India & others Respondents

SYNOPSIS OF THE CASE:

Date	Particulars	Annexure	Page
	Father of the applicant, late Oskar Marak, was a permanent Group C employee under the respondents and was serving in the post of Drilling Assistant in the Geological Survey of India, NE Region, Shillong.	D	13
24.12.05	Oskar Marak died in harness.	E	14
	Applicant is eligible for appointment in any Group D post under the respondents on compassionate ground.	A,B,C	10-12
4.4.06	The applicant submitted applications for appointment on compassionate ground to the respondents as per the scheme of the respondents.	F, G	15, 16-18
	No action has been taken in the matter by the respondents and hence the applicant has filed the instant application seeking appropriate direction/order from this Hon'ble Court.		

Filed by:

Bibhash Pathak
(Bibhash Pathak)
Advocate
Date: 22/6/06

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH : AT GUWAHATI

O.A. No. 156 /2006

Jems Mangsang SangmaApplicant
-versus-
Union of India & othersRespondents

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Filed by:

Bibhash Pathak
(Bibhash Pathak)
Advocate

Date: 22/6/06

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH AT GUWAHATI

(AN APPLICATION UNDER SECTION 19 OF THE CENTRAL
ADMINISTRATIVE TRIBUNAL ACT, 1985)

ORIGINAL APPLICATION NO. 156 OF 2006

BETWEEN

Jems Mangsang Sangma
Son of late Oskar Marak
Resident of Nongrimbah, Laitumkhrah,
Shillong - 3, Meghalaya

... Applicant

-versus-

1. Union of India

Represented by the Secretary, Govt of India
Ministry of Mines, New Delhi

2. The Director general,

Geological Survey of India,
27 J.L.Nehru Road, Calcutta-16

3. The Deputy Director General.

Geological Survey of India,
North Eastern Region, Nongrim Hills,
Shillong-3

4. The Director (Drilling)

Geological Survey of India,
North Eastern Region, Nongrim Hills,
Shillong-3

... Respondents

Jems M. Sangma

DETAILS OF THE APPLICATION:**1. PARTICULARS OF THE ORDER AGAINST WHICH THE APPLICATION IS MADE:**

- (i) This application has not been made against any specific order but for appointment on compassionate ground in any Group 'D' post under the respondents as provided by the Scheme for Compassionate Appointment of the Govt. of India, Ministry of Personnel and Training, after the death of the father of the applicant who died in harness on 24.12.2005.
- (ii) The applicant has made application in the prescribed format on 4.4.2006 seeking appointment on compassionate ground immediately after the death of his father, but the respondents have not considered his case till now and no reply or response or communication has been so far has been issued in that regard.

2. JURISDICTION OF THE TRIBUNAL:

The applicant declares that the subject matter of the instant application is within the jurisdiction of this Hon'ble Tribunal.

3. LIMITATION:

The applicant further declares that the subject matter of the application is within the period of limitation prescribed under the Section 21 of the Central Administrative Tribunal Act, 1985.

4. FACTS OF THE CASE:

S. m. Sangma

- 4.1 That the applicant is the citizen of India and a permanent resident of Nongrimbah, Laitumkhrah, Shillong, Meghalaya and as such, he is entitled to all the rights, protection and privileges as guaranteed under the Constitution of India.
- 4.2 That the applicant has read upto Class X but he could not pursue his education further due to economic hardship in the family. The applicant belongs to the Scheduled Tribe Category. The applicant also has his name registered with the Employment Exchange, Shillong vide Registration No. 1636/98.

The photocopy matriculation Admit Card, ST Certificate and the Employment Exchange Identity Card are annexed hereto as **ANNEXURE-A, B and C** respectively.

- 4.3 That the father of the applicant, late Oskar Marak, was a permanent Group C employee under the respondents and was serving in the post of Drilling Assistant in the Geological Survey of India, NE Region, Shillong. The father of the applicant died in harness on 24.12.2005 due to cardio-respiratory failure. After the death of his father, the mother of the applicant represented to the respondent no. 3 on 4.4.2006 for consideration of the candidature of her eldest son (the applicant) for compassionate appointment. The applicant himself also submitted application on 4.4.2006 in the prescribed form for appointment on compassionate ground as provided under the Scheme for Compassionate Appointment.

The photocopy of the Identity Card of the deceased father of the applicant, death certificate dated 24.12.2006, letter dated 4.4.2006 and the application of the applicant in the prescribed form/proforma are annexed hereto as **ANNEXURE-D, E, F & G** respectively.

Jem. m. Sangma

- 4.4 That the deceased father of the applicant left behind him his wife and three sons including this applicant and also four daughters as indicated below:

1	Smt. Singri M. Sangma	Wife	44 years
2	Sri Jems M. Sangma	Son	27 years
3	Sri Prem M. Sangma	Son	15 years
4	Smt. Maria M. Sangma	Daughter	13 years
5	Smt. Margaret M. Sangma	Daughter	10 years
6	Smt. Marina M. Sangma	Daughter	8 years
7	Sro Barister M. Sangma	Son	6 years
8	Smt. Babina M. Sangma	Daughter	4 years

The applicant being the eldest son of the deceased father is under the responsibility to look after all the affairs of the family and the younger brothers and sisters and as a result he is experiencing great financial difficulties. Under the circumstances, it is therefore highly essential for the applicant to get a job so that he may protect himself and his family from starvation. The applicant is willing to accept any kind of job under the respondents.

- 4.5 In this connection the applicant states that there is a clear policy of the respondents to make appointment on compassionate ground as laid down by the "Scheme for Compassionate Appointment, 1998" issued by the Department of Personnel and Training, Ministry of Personnel, P.G and Pensions, Govt. of India. This Scheme of 1998 is a welfare and/or a social security scheme designed to help the family of the employee dying in harness and to save such family from the loss of income and the void created by the death of the earning member and also to save the family members from becoming destitute or from living in penury. It is also the

Jems. m. Sangma

object of the scheme to offer immediate help to the family to tide over the hour of crisis that comes with the death of the bread earner in the family and therefore appointment on compassionate ground should be issued at the earliest and not at a belated stage.

The applicant craves the leave of this Hon'ble Tribunal to allow the applicant to rely upon and to produce the copy of the said Scheme in the court at the time of hearing of the case.

- 4.6 That the applicant took steps from his side for immediate appointment on compassionate ground. There has been no delay or laches on his part in making the application for compassionate appointment. But it is the respondents who have delayed the matter without assigning any reason or without making any communication to the applicant in this regard. Therefore, the action of the respondents is illegal, arbitrary and the inaction on the part of the respondents amounts to violation of the provisions of the principles of natural justice and administrative fairplay and also the provisions of Article 14,16 and 21 of the Constitution of India.
- 4.7 That the applicant demanded justice from the respondents which has been denied to him.
- 4.8 That this application has been made bonafide and for the ends of justice.

5. GROUNDS FOR RELIEF WITH LEGAL PROVISIONS:

- 5.1 For that the action of the respondents in not considering the appointment of the applicant on compassionate ground is highly illegal and arbitrary

Jems.m. Sangma

and the inaction for not letting the applicant know as to why his appointment has been delayed is violative of the provisions of natural justice.

- 5.2 For that the apparent inaction of the respondents in dealing with the matter is discriminatory and a negligent act which cannot sustain in law.
- 5.3 For that the non-consideration of the case of the applicant amounts to violation of the provisions of Article 14, 16, 21 of the Constitution of India and also the principles of natural justice and administrative fairness including legitimate expectation.
- 5.4 For that the respondents have violated the terms and conditions of their own circulars and guidelines conferring legal rights on the applicant for appointment on compassionate grounds for which they are duty bound to act upon.
- 5.5 For that in any view of the facts and circumstances of the case, the applicant is entitled to be appointed on compassionate ground under the scheme.

6. DETAILS OF REMEDIES EXHAUSTED:

That the applicant declares that he has exhausted all the remedies available to him and there is no alternative and efficacious remedy available to him.

7. MATTERS NOT PREVIOUSLY FILED OR PENDING IN ANY OTHER COURT:

Jems.m. Sangma

That the applicant further declares that he has not previously filed any application, writ petition or suit regarding the grievances in respect of which this application is made, before any court or any other Bench of the Tribunal or any other authority nor any such application or suit is pending before any of them.

8. RELIEF SOUGHT FOR:

Under the facts and circumstances of the case, the applicant most respectfully prays in this Hon'ble Court that the application be admitted, records of the case be called for and notices be issued to the respondents directing them so show cause as to why the relief sought for should not be granted to the applicant as prayed for and after hearing the parties and perusing the records including the causes, if any shown be the respondents, Your Lordships would also be pleased to direct the respondents as follows :

- 8.1 to consider the case of the applicant for appointment on compassionate ground under the scheme of the Govt. of India in any Group D post;
- 8.2 or in case there is no immediate available vacancy to accommodate the applicant for appointment on compassionate ground, the applicant be allotted any casual work as suitable to the eligible criteria for the applicant;
- 8.3 to pay the cost of the application;
- 8.4 or may pass order for any other relief to which the applicant is found entitled to under the facts and circumstances of the case.

Jemim Sangma

9. INTERIM ORDER PRAYED FOR:

Pending disposal of the application, the applicant prays for grant of an interim order to direct the respondents to allow the applicant to work in any casual post or job in the establishment of the respondents.

10. The application is filed through Advocate.

11. PARTICULAR OF I.P.O. :

I.P.O. NO.	:	26G 324180
Date of Issue	:	9/5/86
Issued from	:	GPO, Guwahati
Payable at	:	Guwahati

12. LIST OF ENCLOSURES :

As stated in the INDEX

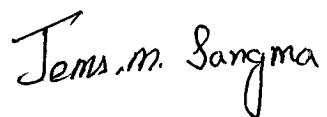
Verification ...

Jems. m. Sangma

VERIFICATION

I, Sri Jems Mangsang Sangma, son of late Oskar Marak, aged about 27 years, permanent resident of Nongrimbah, Laitumkhrah, Shillong - 3, Meghalaya, do hereby solemnly affirm and state that the statements made in the application in para 4.4, 4.5 and 4.6 are true to my knowledge and belief, those made in para 4.2 and 4.3 being matter of records, are true to my information derived therefrom and the rest are my humble submission based on legal advice. I have not suppressed any material fact of the case.

And I sign this verification on this 22nd day of June, 2006 at Guwahati.



Deponent

Sl. No. 04556



MEGHALAYA BOARD OF SCHOOL EDUCATION

ADMIT

Jems Mangsang Sangma

Son / daughter of O. R. Marak

Roll No. 14354 to the Secondary School

Leaving Certificate Examination, 2000 to commence on Tuesday, the 22nd February, 2000.

His / Her date of birth is 5.3.78

Note :- Hours of Examination { Morning - From 9 A.M. to 12 Noon.
Afternoon - From 1 : 30 P.M. to 4 : 30 P.M.

N.B :- Any alteration made in the entries on this Admit Card without the authority of the Board renders the candidate liable to disqualification for sitting at this or any subsequent Examination.

Officer - in - Charge,
S.S.L.C. Examination, 2000
Centre Officer in Charge
S.S.L.C. Examination
Shillong.

B. K. SANGMA

Secretary
Meghalaya Board of School Education
Tura

ATTESTED

Moawati
(MOAWATI)
Stores Manager
Geological Survey of India
N.E.R. SHILLONG

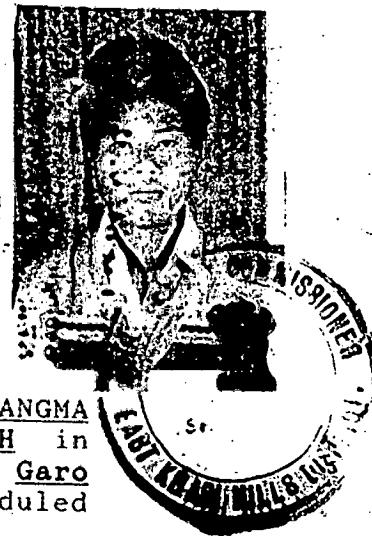
Certified to be true Copy.

B. Bhushan Pathak
Advocate

Book No : 9

Serial No : 1295

FORM OF CASTE CERTIFICATE



This is to certify that Shri/Shrimati* : JEMS M. SANGMA Son/Daughter of OSKAR MARAK of Village/Town* NONGRIMBAH in District EAST KHASI HILLS of State of MEGHALAYA belongs to Garo Caste/Tribe which is recognised as a Scheduled Caste/Scheduled Tribe*

Under :

@ The constitution (Scheduled Castes) Order, 1950.

@ The Constitution (Scheduled Tribe) Order, 1950.

(As amended by the Scheduled Caste and Scheduled Tribes List (Modification) Order, 1956, the Bombay Reorganisation Act 1960, the Punjab Reorganisation Act, 1966, the State of Himachal Pradesh Act 1970, the North Eastern Area (Re-Organisation Act 1971, and the Scheduled Caste/Scheduled Tribe Orders (Amendment) Act, 1976.

Shri*/Shrimati* JEMS M. SANGMA And/Or his/her family reside(s) Village/Town* NONGRIMBAH of EAST KHASI HILLS District of the State of MEGHALAYA



**Designation
(With Seal of Office)

Adol. Deputy Commander
E. Khasi Hills Distt.
Shillong

Date : 09/09/98

P. 15/14/Garo/98/1-6

* Please delete the words which are not applicable.

@ Please quote specific presidential order.

Note :- The term ordinarily reside(s) use here will have the meaning in section 20 of the representation of people Act 1950
Computerisation by N I C

Moawati
19/5/96

(MOAWATI)

Stores Manager

Geological Survey of India

N.E.R. SHILLONG

Certified to be true Copy.

Bishash Pothah
Advocate

DUPLICATE

on 21/8/2005

25

Rule LXIII Form No. 11A
SF 2/84/19, dated 24th Sept. 1984
GOVERNMENT OF MEGHALAYA
DEPARTMENT OF LABOUR

X10A

IDENTITY CARD

EMPLOYMENT EXCHANGE

Next Renewal Due

24/7/2004

24/7/2001

24/7/2005

Name: Shri Teng M. Sengma

Category: ~~Employment Exchange~~

Date of Registration: 24/7/98

Registration No: 1636/98

N.C.O.: X.2.1Q

Occupation: ~~Consultant~~

4035378(1)

Note: If any information furnished by the applicant turns out to be false subsequently his/her Registration is liable to be cancelled.
Please read instructions on reverse.

Signature of issuing
Authority

21/8/2005

Moawati
19/5/16

(Moawati)
Stores Manager
Geological Survey of India
N.E.R SHILLONG

Certified to be true Copy.

Abhishash Pathak
Advocate

भारत सरकार / GOVT. OF INDIA	
भारतीय भूविज्ञानिक सर्वेक्षण / GEOLOGICAL SURVEY OF INDIA	
पूर्वोत्तर ईंट्री, शिलंग / N.E. REGION, SHILLONG	
परमाण पत्र संख्या / IDENTITY CARD NO. 05	
नाम / NAME SRI. CSKAR MARAK	
पद व वर्ग / DESIGNATION & GROUP OF POST Drill Asst. Group 'C'	
जन्म तिथि / DATE OF BIRTH 07 - 05 - 1951	
नियुक्ति का स्थान / PLACE OF POSTING G.S.I., N.E.R., SHILLONG	
ऊंचाई / HEIGHT 5' 3"	
रक्त समूह / BLOOD GROUP 'A' Positive	
परमाण चिह्न / IDENTIFICATION MARK Cut mark in G.S.I. G.S.I. G.S.I. G.S.I.	
धारक के हस्ताक्षर / SIGNATURE OF HOLDER (SRI) CSKAR MARAK, G.S.I.	
जारी करने की तिथि / DATE OF ISSUE 24 - 06 - 2005	
जारी करने वाला प्रधिकारी / ISSUING AUTHORITY	उप महानिदेशक / DY. DIRECTOR GENERAL भा.प.स., पूर्वोत्तर ईंट्री, शिलंग / G.S.I., N.E.R., SHILLONG

Attested

Parity

Agricultural Marketing Inspector
Meghalaya State Agricultural
Marketing Board, Shillong.

प्रमाणपत्र

यह प्रमाणित किया जाता है कि कार्ड धारक, निनका विवरण पिछले पत्र पर दिया गया है, भारतीय भूविज्ञानिक सर्वेक्षण, भारत सरकार के एक राजपत्रित / अराजपत्रित संस्थानी सम्बन्धित से अनुरोध है कि इन्हें कार्यालयों के पालन करने में पूर्ण व्यवस्था प्रदान की जाए।

CERTIFICATE

This is to certify that the holder of the card of whom particulars are given on reverse is a Gazetted/Non-Gazetted Officer of the Geological Survey of India, Government of India and to request all whom it may concern kindly to afford him every facility necessary for the discharge of his/her official duties.



Certified to be true Copy.

Parbhash Pathak

Advocate

Attested

Parity

Meghalaya State Agri.

Marketing Board, Shillong

Dr. S.K. Barman, Reg. No. 8055 AMC.
 Senior Medical Health Officer.
 Radiologist
 Civil Hospital Shillong
 Meghalaya
 A.M.A

DEATH CERTIFICATE OF OSKAR MARAK,

This is to Certify that Shri.
 Oskar Marak, Aged 54 years,
 expired at his residence,
 at Nongrimbah, Shillong,
 at 2.55 A.m. On 24/12/2005,
 due to CARDIO-RESPIRATORY
 FAILURE.

24/12/2005

Dr. S.K. Barman, Reg. No. 8055 AMC.
 Senior Medical Health Officer.
 Radiologist
 Civil Hospital Shillong
 Meghalaya
 A.M.A

SB/23/12/05
 MRS. B. DEY
 S.O. /D.D.O.
 Drilling Division
 CSI, N.F.P. Shillong

Certified to be true Copy:
 Bishar Pathak
 Advocate

To,

The Deputy Director General,
Geological Survey of India,
North Eastern Region
Shillong - 3

Sir,

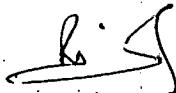
With deep sorrow I am to inform you that my husband ~~Shri~~ ^{Late} Oskar Marak, Ex Drilling Assistant Expired on 24/12/05 and had left behind me and 7 (seven) children. He was the sole bread earner of the family. At present we are suffering from severe financial crisis. As such I request you kindly to consider the candidature of my elder son Shri. Jems M. Sangma for compassionate appointment and save my family from starvation.

Yours Faithfully,

Dated Shillong
The 41 April, 2006

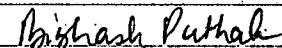

RTI. SINGRI, M. SANGMA
WIFE OF LATE SHRI. OSKAR MARAK
NONGRIMBAH, BLOCK (A) LAITUMKIRAH
SHILLONG - 793003, MEGHALAYA.

Forwarded by



RAJINDER SINGH 56
Director Drilling
GSI - NER SHILLONG

Certified to be true Copy.


Bishash Pathak
Advocate

PROforma regarding entitlement of dependents of Government Servants dying while in service/referred on invalid period



PART - I

- I. (a) Name of the deceased/retired on invalid pension employee : LATE OSKAR MARAK
- (b) Designation of the employee : DRILLING ASST
- (c) Date of birth of the employee : 07-05-1951
- (d) Date of death/retirement on invalid pension : 24-12-2005
- (e) Total length of service rendered : 24 years 4 months 17 days
- (f) Whether permanent or temporary : PERMANENT
- (g) Whether belonging to SC/ST : S/T
- II. (a) Name of the candidate for appointment : MR. JEMS MISANGAMA
- (b) His/her relationship with the deceased employee : SON
- (c) Date of birth : 05-03-1978
- (d) Educational qualification : Appeared for Matrik Final Examination - 2000
- (e) Whether any other dependent has been appointed on compassionate grounds : NO
- III. Particulars of total assets left including amount of :
- (a) Family Pension : 2974/-
- (b) B.C.R. Gratuity : 176327/-
- (c) G.P.F. balances : 3967/-
- (d) L.I. Policies (including PLI) :
- (e) Movable and Immovable properties : and annual income earned therefrom by the family
- (f) S.C.E. Insurance account : 43187
- (g) Encashment of Leave : 71970
- (h) Any other assets :
- Total : 298425

- IV. (a) Brief particulars of liabilities, if any.

Certified to be true Copy.

Bishesh Pathak

Advocate

** 2 **

V. Particulars of all dependents of the Govt. servant (if some are employed) their income and whether they are living together or separately.

Sl. No.	Name	Relationship with the Govt. servant	Employed or not	Particulars of employment and emoluments
1.	SINGRI M SANGMA	MOTHER	44 YRS	UNEMPLOYED
2.	PREMS M SANGMA	BROTHER	15 "	STUDENT
3.	MARIA M SANGMA	SISTER	13 "	"
4.	MARGARET M SANGMA	-do-	11 "	"
5.	MERINA M SANGMA	-do-	08 "	"
6.	BARISTER M SANGMA	BROTHER	06 "	"
7.	BABINA M SANGMA	SISTER	03 "	"
8.				
9.				
10.				

VI.

DECLARATION

I hereby declare that the facts given by me above, are to the best of my knowledge, correct. If any of the facts herein mentioned are found to be incorrect or false at a future date, my services may be terminated.

Date :


 Signature of the candidate.

Shri/Smti... Prem M. Sangma..... is known to me and the facts mentioned by him/her are correct.

Date :

Signature of Permanent Government servant.

Name :

Address :

I have verified that the facts mentioned by the candidate above, are correct.

Date :

Signature of the Welfare Officer.

Name :

Address :

*** 3 ***

PART - II

- (a) Name of the candidate for appointment : JEMS. M. SANGMA
- (b) His/Her relationship with the Government : SON
servant.
- (c) Educational Qualification, Age (date of birth) and Experience, if any. : UNDER MATRICULATION (S.S.L.C)
- (d) Post for which employment is proposed : MESSENGER / ANY OTHER.
- (e) Whether the post is to be filled in CSCS :
or in a non-participating office.
- (f) Whether the Recruitment Rules provide for: on compassionate ground
Direct recruitment.
- (g) Whether the candidate fulfills the requirements of the Recruitment Rules for the post.
- (h) Apart from waiver of Employment Exchange :
SAC procedure, what other relaxations are to be given.
- II. Whether the facts mentioned in Part-I :
have been verified by the office and if so,
the Department/Ministry.
- III. If the Government servant died/retired on:
invalid pension more than 5 years back,
why the case was not sponsored earlier.